

आयकर अपीलीय अधिकरण 'डी' न्यायपीठ चेन्नई में।

IN THE INCOME TAX APPELLATE TRIBUNAL

"D" BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं

माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।

BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND

HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ **ITA No.2239/Chny/2018**

(निर्धारण वर्ष / **Assessment Year: 2012-13**)

Mr. Tarang Sailesh Mardia, Flat No. 6G, Door No. 42/57, Shantrunjay Apartments, Vepary High Road, Vepary, Chennai – 600 007.	बनाम/ Vs.	ITO Non Corporate Range -9(5), Chennai.
स्थायी लेखा सं./जीआइ आर सं./ PAN/GIR No. AAUPS-7386-R		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	Shri D. Anand (Advocate) – Ld. AR
प्रत्यर्थी की ओरसे/ Respondent by	:	Shri G. Johnson (Addl. CIT) –Ld. DR

सुनवाई की तारीख/ Date of Hearing	:	30-03-2022
घोषणा की तारीख / Date of Pronouncement	:	30-03-2022

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. The Ld. AR, at the outset, submitted that the assessee has opted for settlement of dispute for the year under *Direct Tax Vivad Se Vishwas Scheme (VVS Scheme), 2020* and has already received Form No. 5 from the appropriate authority. The Ld. Sr. DR submitted that the appeal may be dismissed.

2. In view of foregoing, the assessee's appeal stands dismissed as withdrawn.

Order pronounced on 30th March, 2022.

Sd/-
(MAHAVIR SINGH)
उपअध्यक्ष / VICE PRESIDENT

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई / Chennai; दिनांक / Dated : 30-03-2022

JPV

आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF